NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 2 of 2017 In TP No. 145/397-398/NCLT/AHM/2016 (New) CP No. 60/397-398/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.09.2017

Name of the Company:

Ramesh Chand Jain

V/s.

Chand Prabhu Homes Pvt Ltd.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
FOR SURANGE AND CO. (1. MARSHAVARDHAN TOPRE	ADV.) Advocate	Petronas	OKtore
MULTINAMONAN TOPKE	CADV		a Charles
2. Ashish Doscu &	PCS	Respondents)	Moderatha
Pavan Godiawala	Advocale	Legordants	Mulleurala
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<u>ORDER</u>

Learned Advocate Mr. Harshvardhan Topre i/b Surange & Co. present for Applicant. Learned Advocate Mr. Pavan Godiawala with learned PCS Mr. Ashish Doshi present for Respondents no. 1 to 3. Learned PCS Mr. Ashish Doshi present for Respondents No. 4 to 6 and 32 to 37 in Contempt Application no. 2/2017. None present for other Respondents.

Learned Advocate Mr. Pavan Godiawala filed Vakalatnama for Respondents no. 1 to 3.

For filing affidavit by Respondents, list the matter 13.10.2017 for hearing before admission.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 14th day of September, 2017.